

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 211
IB-2028/ND/2019**

IN THE MATTER OF:

M/s. Dhingra Trading Co.

...PETITIONER

Vs.

M/s. Amazing India TV Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 10.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. M. Garg, Advocate.

For the Respondent/Corporate-debtor :

For the IRP

:Mr. Rajiv Malik, IRP.

ORDER

Ld. Counsel for the operational creditor has filed the withdrawal application after discussing the matter with the CoC and he is taking necessary steps to withdraw the matter. Post the matter to **8th April, 2021.**

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**